

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tulips Ambbience Private Limited
2.	Date of incorporation of corporate debtor	14/09/2001
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC - Pune
4.	Corporate Identity No.	U51311PN2001PTC016441
5.	Address of the registered office and principal office (if any) of corporate debtor	1025-A Vora Kothari Building, Sadashiv Peth, Pune-411030.
6.	Insolvency commencement date in respect of corporate debtor	07.10.2021 (order received on 11.10.2021 by Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	04.04.2022 (i.e. 180 days from 07.10.2021 - date of admission of the application)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Bagaria IBBI/IP-N00278/2017-18/10836
9.	Address and e-mail of the interim resolution professional, as registered with the Board	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai - 400058 arun@bagariaco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai - 400058 arun@bagariaco.com bagaria.arun@gmail.com
11.	Last date for submission of claims	24.10.2021 (i.e. 14 days from 11.10.2021 - date of receipt of order by Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Not applicable



FOR THE ATTENTION OF THE CREDITORS OF
TULIPS AMBBIENCE PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Tulips Ambbience Private Limited on 07.10.2021.

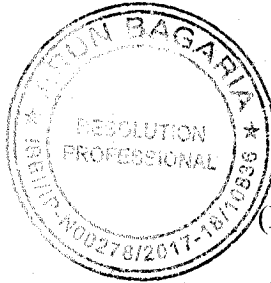
The creditors of Tulips Ambbience Private Limited, are hereby called upon to submit their claims with proof on or before 24.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

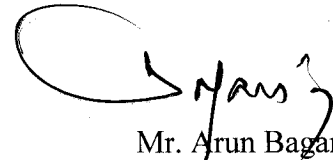
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/10/2021
Place: Mumbai




Mr. Arun Bagaria
(Interim Resolution Professional)